

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

14. **IA-2146/2024 in C.P.(IB)/485(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.07.2024**

NAME OF THE PARTIES: VSJ Investments Private Limited  
Vs  
Kishore Shantilal Parekh

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Vidit Divya Kumat, Ld. Counsel for the Applicant/RP present.  
Mr. Jash Shah a/w Adv. Astha Ojha i/b DSK Legal, Ld. Counsel for the Financial Creditor present.
2. **IA-2146/2024:** This is an Application filed by the RP under Section 99 of the IBC, 2016, to place on record the Report recommending approval / rejection of the Application filed under Section 95(1).  
The above report is taken on record. List this IA a/w main CP.
3. **C.P.(IB)/485(MB)/2023:** Partly heard. While hearing the matter, it is noticed that the proof of service of the invocation of guarantee and the Demand Notice are not available in the Petition. Therefore, the petition shows it is incomplete and defective.

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4. Counsel for the Financial Creditor is granted one week's time to file the proof of service of the invocation of guarantee as well as the Demand Notice in an affidavit. If the Financial Creditor fails to provide those documents before the next date of hearing, this Petition will be dismissed as defective Petition.
5. List this matter on **06.08.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**